

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

117. I.A. 789/2024  
I.A. 1498/2024  
IN  
C.P. (IB)-2489(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: Pranami Trading Pvt Ltd

VS

Kieon Developers Pvt Ltd

**Appearance:**

For the Liquidator: Adv. Himanshu Vidhani

For the Respondent: Adv. Vishwa Gadbaile i/b Adv. Vedchetan Patil for

Respondent No. 1, 2 & 6

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Despite efforts to serve on R-3, R-4 & R-7 by RPAD and Email, Hand Delivery, service could not be completed. Therefore, Counsel for the Applicant seeks permission to serve them by substituted service including paper publication. Request considered.
2. Applicant shall serve on above Respondent through substituted service including newspaper and file service affidavit before the next date of hearing.
3. Ld. Counsel for the R-1, R-2, R-5 and R-6 are present and seeks time to file reply. Let the same be done after serving a copy on other side within three weeks. List on **16.05.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)